

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF "NEXTRA TELESERVICES PRIVATE LIMITED"

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nextra Teleservices Private Limited
2.	Date of incorporation of corporate debtor	24/06/2006
3.	Authority under which corporate debtor is incorporated / Registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64204DL2006PTC150077
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office:83, Chilla Village (near Fraser Suits Hotel), Mayur Vihar, Phase-I, Delhi-110091
6.	Date of closure of Insolvency Resolution Process	08.06.2025*
7.	Liquidation commencement date of corporate debtor	09.06.2025 (The Copy of Order received on 10.06.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Pushpinder Kumar IBBI/IPA-001/IP-P-02548/2021-2022/13888
9.	Address and e-mail of the liquidator, as registered with the Board	4A/54 Old Rajinder Nagar, New Delhi-110060 pushpinderraiip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	4A/54 Old Rajinder Nagar, New Delhi-110060 liquidatornextrateleservices@gmail.com pushpinderraiip@gmail.com
11.	Last date for submission of claims	09.07.2025 (30 days commencing from 09.06.2025)

*The date immediately prior to the date for order of commencement of Liquidation Process reserved is taken as the date of closure of Corporate Insolvency Resolution Process.

Notice is hereby given that the National Company Law Tribunal New Delhi Principal Bench has ordered the commencement of Liquidation of the M/s Nextra Teleservices Private Limited on 9th June, 2025. (The order of Hon'ble NCLT received on 10.06.2025)

The stakeholders of Nextra Teleservices Private Limited are hereby called upon to submit their claims with proof on or before 09th July 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Pushpinder



Pushpinder Kumar
Liquidator

Date: 13/06/2025
Place: New Delhi

Nextra Teleservices Private Limited
IBBI REG NO: IBBI/IPA-001/IP-P02548/2021-2022/13888